

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONE BENCH, BHOPAL**  
**ORIGINAL APPLICATION NO. 03 /2024**  
**(NGT(PB) OA No. 732 OF 2023)**

**IN THE MATTER OF:**

**In re: News item appearing in The Hindu dated 03.12.2023 titled “Battling water woes in land of tragedy”**

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Date: 16.01.2024

Place: Bhopal

**Submitted by MPPCB:-**



**Through Counsel  
Adv. Parul Bhadoria**

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONE BENCH, BHOPAL**  
**ORIGINAL APPLICATION NO. /2024**  
**(NGT(PB) OA No. 732 OF 2023)**

**IN THE MATTER OF:**

**In re: News item appearing in The Hindu dated 03.12.2023 titled “Battling water woes in land of tragedy”**

**REPLY ON BEHALF OF RESPONDENT No. 3, MPPCB**

1. That, the instant application persisting threat of the survivors of the Bhopal Gas leak disaster of 1984 who continue to bear the brunt of contaminated groundwater. That the Hon'ble Tribunal vide order dated 22.12.2023 directed the answering respondent to file the reply in the present case. In the same order the Central Ground Water Board was also directed to submit a fresh report be filed by along with the sample analysis report of fresh samples and also disclosing the area from where the samples were taken.
  
2. The answering respondent, Madhya Pradesh Pollution Control Board (hereinafter referred to as “MPPCB”) is the authority constituted by the State Government of Madhya Pradesh under Section 4 of the Water (Prevention and Control of pollution) Act, 1974 and its powers and functions are vested in Section 17 and 18 of the Water (Prevention and Control of pollution) Act, 1974.

3. That the point wise reply to the issues raised in the Hindu article is tabulated as below:

Sr	ISSUE RAISED IN THE HINDU DATED 03/12/2023	FACTUAL STATUS	REMARKS/ ANNEXURE
1	The Government has recommended funds only for disposal of 337 T of waste, collected 18 years ago and stored in shed in the factory	Matter is related to Bhopal Gas Tragedy Relief And Rehabilitation Department, Govt of MP. Recently Board has received letter No 3326 dated 05/12/2023 w.r.t disposal of stored waste in union carbide premises.	Annex 1
2.	Mr Khan area is not a part of the 42 areas around the factory where a supreme court appointed monitoring committee is looking into the drinking water supply after ground water contamination was found	<p>1. Matter is related to Bhopal Municipal Corporation, for supply of piped [potable water] to colonies around UCIL premises.</p> <p>2. As per the directions of Hon'ble Supreme Court of India on WP No. 657/1995 [Research Foundation for Science Vs Union of India &amp; Ors.] 42 colonies in the vicinity of Union Carbide premises supplied with potable water by Bhopal Municipal Corporation.</p> <p>3. MPPCB was also involved in monitoring of piped water as per the directions of Supreme court monitoring committee on WP 657/1995. Summary of monitoring of piped water/ Borewell water /tube well</p>	Summary of monitoring of piped water/ Borewell water /tube well water collected by MPPCB from year 2012 to 2022 Annex-2 [page 2 to 6]

		water collected by MPPCB from year 2012 to 2022 is appended as <b>Annexure- 3.</b>	
3	<p>Devki nagar started getting piped water from the Narmada about a decade ago , but when they run out , they draw water from a bore well nearby. “We still use borewell water for bathing, washing utensils, cleaning ,and all other purposes. The piped water comes once a day and that too only for 20 minutes. In summer, there are many days without piped water ,” Mr Khan said adding that they are forced to drink water from the borewell when they run out of piped water.</p> <p>With activist complaining to the supreme court of groundwater contamination spreading the MP govt has , over the last 15 years, increased the number of areas around the factory that they provide safe drinking water to, from 14to18to 22 to 42, following court orders and studies. The government has also sealed hand pumps and the tube wells so that residents do not have access to contaminated water.</p>		

4	<p><b><u>Contamination spreading</u></b>  Prof indumathi M Nambi , in the civil engineering deptt at IIT Madras, was appointed by the supreme court to check the water contamination in the area . She tested 20 samples of water outside the factory premises in 2018 and told the court in affidavit:  “ <i>The ongoing contamination of soil and ground water in Bhopal is a technologically challenging problem that calls for immediate attention . The problem involves contamination by an array of highly toxic chemicals and heavy metals that over several decades have seeped to great depths over a wide area .</i>”  She told <i>the Hindu</i> that the groundwater contamination is most likely to spread , as long as the toxic waste in the factory premises is not removed. A few government studies though, have not found any groundwater contamination outside the factory.</p>	Matter is related to Bhopal Gas Tragedy Relief And Rehabilitation Department, Govt of MP.	Annex-2
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4. That it is necessary to mention that the Central Ground Water Board (CGWB) vide letter no. 176 dated 02.01.2024 has informed the Board that the chemical analysis and testing of the water in the concerned region is under process and the report shall be duly submitted. A copy of this letter is marked as **Annexure R-4.**
5. That in view of the above submissions, the answering respondent is not filing a para wise reply. However, the same shall be filed if the Hon'ble tribunal may so direct.
6. The Hon'ble Tribunal may kindly be pleased to take the aforesaid reply on record. An Affidavit in support of the reply has been enclosed herewith.

Date: 16 .01.2024

Place: Bhopal

**Submitted by MPPCB:-**



**Through Counsel  
Adv. Parul Bhadori**

## संचालनालय गैस राहत एवं पुनर्वास

01, शिवाजी नगर, भोपाल

फोन नम्बर - 0755-2441026, फैक्स नम्बर - 0755-2769919

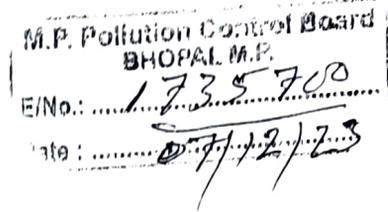
ई-मेल - dirgrr@nic.in

क्रमांक एफ 07/73/UCIL/2023/NGT/3326

भोपाल, दिनांक 05/12/2023

प्रति,

सदस्य सचिव,  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड  
पर्यावरण परिसर,  
ई-5, अरेरा कॉलोनी भोपाल



विषय:- यूनिजन कार्बाइड परिसर संग्रहित 337 मीट्रिक टन रसायनिक अपशिष्ट पदार्थों के विनिष्टीकरण के संबंध में।

संदर्भ:- आपका पत्र क्रमांक 2929 दिनांक 28/11/2023

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उपरोक्त विषयांतर्गत संदर्भित पत्र का अवलोकन करने का कष्ट करें। संदर्भित पत्र के माध्यम से यूनिजन कार्बाइड परिसर संग्रहित परिसंकटमय अपशिष्टों का तत्काल निपटान के संबंध में प्रगति प्रतिवेदन पत्र अनुरार 03 दिवस में चाहा गया है।

उक्त के संबंध में लेख है, कि यूनिजन कार्बाइड परिसर संग्रहित 337 मीट्रिक टन रसायनिक अपशिष्ट पदार्थों के विनिष्टीकरण हेतु दिनांक 23/09/2021 को निविदा आमंत्रित की गयी जा चुकी है। उक्त निविदा में सफल निविदाकार का चयन किया जाकर राशि की उपलब्धता हेतु भारत सरकार को प्रस्ताव भेजा गया था। भारत सरकार की ओवर साईट कमेटी द्वारा दिनांक 19/06/2023 को आयोजित बैठक में राज्य शासन के प्रस्ताव पर सहमति प्रदान की गयी है। संचालनालय द्वारा निविदाकार M/s Pithampur Industrial Waste Management Private Limited को 13/07/2023 को Letter of Acceptance (LOA) जारी किया जा चुका है एवं निविदाकार से दिनांक 07/10/2023 agreement संपादित किया गया है। भारत सरकार से अपेक्षित राशि प्राप्त नहीं हुई है, राशि प्राप्त होने पर यूनिजन कार्बाइड परिसर संग्रहित 337 मीट्रिक टन रसायनिक अपशिष्ट पदार्थों के विनिष्टीकरण की कार्यवाही प्रारंभ की जावेगी।

DE/(T)

SE-11

8/12

21-12-23  
Rajendra Singh  
Director  
08/12

( राकेश कुमार श्रीवास्तव )  
संचालक  
गैस राहत एवं पुनर्वास  
भोपाल

ITEM NO.3

COURT NO.2

SECTION PIL

S U P R E M E                      C O U R T   O F   I N D I A  
R E C O R D   O F   P R O C E E D I N G S

I.A. NOS.23, 40, 42, 43, 55, 56 & 57 IN  
WRIT PETITION (C) NO.657 OF 1995

RESEARCH FOUNDN. FOR SCIENCE

Petitioner(s)

VERSUS

U O I &amp; ANR.

Respondent(s)

(With appln(s) for directions and impleadment and clarification  
and office report)

WITH CONMT. PET.(C) NO.155 of 2005

(With appln.(s) for directions and office report)

SLP(C) NO.16175 of 1997

(With appln.(s) for ex-parte stay and impleading party)

Civil Appeal NO.7660 of 1997

(With office report)

Date: 03/05/2012

These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. Sanjay Parikh, AOR  
Ms. Mamta Saxena, Adv.  
Mr. A.N. Singh, Adv.  
Ms. Bushra Praveena, Adv.

In SLP 16175/1997

Ms. B. Vijayalakshmi Menon, AOR

In CA 7660/1997

Mr. P. Parmeswaran, AOR

In CP 155/2005

BY POST

For Respondent(s)

Mr. P.P. Malhotra, A.S.G.  
Mr. Ashok Bhan, Sr. Adv.

UOI

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Ms. Sadhana Sandhu, Adv.  
Mr. B. Krishna Prasad, AOR

Mr. Anil Kumar Jha, AOR

Mr. Manik Karanjawala, AOR

Mr. K.B. Rohtagi, AOR

Mr. Ashok Mathur, AOR

Mr. Shakil Ahmed Syed, AOR

For UPPCB

Mr. Pradeep Misra, AOR

Mr. Suraj Singh, Adv.

Mr. Gopal Singh, AOR

For State of  
Manipur

Mr. Khwairakpam Nobin Singh, AOR  
Mr. Sapan Biswajit Meitei, Adv.  
Mr. Techii Poto, Adv.

For State of  
Arunachal Pradesh

Mr. Anil Shrivastav, AOR  
Mr. Rituraj Biswas, Adv.

Mr. Amit Kumar, AOR

Mr. Rakesh K. Sharma, AOR

Mr. Radha Shyam Jena, AOR

Mrs. Urmila Sirur, AOR

Ms. Sushma Suri, AOR

Mrs. Anil Katiyar, AOR

For State of UP

Mr. Kamendra Mishra, AOR  
Mr. Upendra Mishra, Adv.

M/s. Sinha & Das

Mr. Sanjay R. Hegde, AOR

For State of Assam

Ms. Vartika Sahay Walia, Adv.  
for M/s. Corporate Law Group

Mr. Aruneshwar Gupta, AOR

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Mr. Janaranjan Das, AOR

Mr. Ejaj Maqbool, AOR

Ms. Bina Gupta, AOR

Ms. S. Janani, AOR

Mr. Ajay Sharma, AOR

Mr. Atishi Dipankar, AOR

Mr. Nikhil Nayyar, AOR

Mr. P.S. Sudheer, AOR

For DPCC

Mr. D.N. Goburdhan, AOR  
Mr. Prabal Bagchi, Adv.

Mr. Mukesh Verma, Adv.  
Mr. Yash Pal Dhingra, AOR

For Defaulter Nos.  
3 to 7

Mrs. Jayashree Wad, Adv.  
Mr. Ashish Wad, Adv.  
Ms. Tamali Wad, Adv.  
Ms. Kanika, Adv.  
for M/s. J.S. Wad & Co.

Mr. Gaurav Agrawal, AOR

Ms. Binu Tamta, AOR

Mr. Ashwani Bhardwaj, AOR

Mr. E.C. Agrawal, AOR

Mr. R. Satish, AOR

Mr. Jay Savla, AOR

Mr. A. Raghunath, AOR

Mr. Ravindra Kumar, AOR

For R-7

Mr. Mohan Prasaran, A.S.G.

Mr. Sunil Roy, Adv.

Ms. Sunita Sharma, Adv.

Ms. Asha G. Nair, Adv.

Ms. Kiran Bhardwaj, Adv.

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Mr. D.S. Mahra, AOR

For Ministry of  
Shipping

Mr. T.S. Doabial, Sr. Adv.

Ms. Kiran Bhardwaj, Adv.

Mr. D.S. Mahra, AOR

Mr. E.C. Agrawala, AOR

Mr. Pragyan P. Sharma, Adv.

Mr. Rupesh Gupta, Adv.

Ms. Mandakini Sharma, Adv.

Mr. P.V. Yogeswaran, AOR

Mr. S. Muthu Krishnan, Adv.

Mr. Gautam Dhamija, Adv.

Mr. V.N. Raghupathy, AOR

Ms. Sumita Hazarika, AOR

Mr. D.N. Mishra, AOR

For State of MP

Ms. Vibha Datta Makhija, AOR

For Govt. of  
Puducherry

Mr. V.G. Pragasam, Adv.

Mr. S.J. Aristotle, Adv.

Mr. Praburamasubramanian, Adv.

State of Haryana

Mr. Kamal Mohan Gupta, AOR

Mr. Pramod Dayal, AOR

Mr. Sushil Kumar Jain, AOR

Mr. B.V. Balaram Das, AOR

For State of  
Maharashtra

Ms. Asha G. Nair, AOR

For State of  
Rajasthan

Dr. Manish Singhvi, AAG

Mr. Abhinav Ramkrishna, Adv.

Mr. Milind Kumar, Adv.

Ms. B. Sunita Rao, Adv.

In CP 155/2005

Mr. M.J. Paul, AOR

Mr. Sudarsh Menon, AOR

For Orissa SPCB

Mr. A.K. Panda, Sr. Adv.

Mr. Satyabrata Panda, Adv.  
Mr. Rutwik Panda, AOR

In CA 8300-8301/04 Mrs. Nandini Gore, AOR

For State of Gujarat Ms. Hemantika Wahi, AOR  
Ms. Jesal, Adv.  
Ms. Rojalin Pradhan, Adv.

For Bhopal Group Ms. Karuna Nandy, Adv.  
for Information & Ms. Aparna Bhat, AOR  
Action

Mr. Shekhar Kumar, AOR

For SCMC Mr. Raj Panjwani, Sr. Adv.

For CPCB Mr. Vijay Panjwani, Adv.

For Dinesh Chandra Applicant in IA 23  
Mr. Ranjit Kumar, Sr. Adv.  
Mr. C. Mukund, Adv.  
Mr. Ashok Kumar Jain, Adv.  
Mr. Pankaj Jain, Adv.  
Mr. P.V. Saravana Raja, Adv.  
Mr. Bijoy Kumar Jain, AOR

For R-8/ Ludhiana Refineries Mr. Chirag Jamwal, Adv.

For Official Liquidator Mr. Manish Bishnoi, Adv.

For M/o Customs & Excise  
Mr. Arijit Prasad, Adv.  
Mr. T.A. Khan, Adv.  
Mr. Arvind Kumar Sharma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

In response to the prayers made in I.A. No.43 of 2007, filed by one Mr. Kishore R. Shah, a Member of the Citizen Council, Chala - Vapi, we had directed the States of Madhya Pradesh and Gujarat to file affidavits with regard to

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the supply of fresh drinking water to the affected areas.  
As far as the State of Gujarat is concerned, Ms. Hemantika Wahi, learned senior Standing Counsel for the State of Gujarat, has filed an affidavit and has also indicated that steps have already been taken to supply fresh drinking water in the areas, in and around Wapi and Ankleshwar. Mr. Sanjay Parikh, learned counsel appearing for the petitioners, may seek instructions in regard to the statements made in the said affidavit and report back to us.

As far as Bhopal is concerned, an affidavit has been filed on behalf of the State, affirmed by the City Engineer of the Municipal Corporation of Bhopal, stating that steps have been taken in the fourteen localities, indicated by the

applicant and the Bhopal Group for Information and Action, for supplying drinking water by overground pipelines to the inhabitants of the said fourteen localities. Ms. Vibha Datta Makhija, learned counsel appearing for the State of Madhya Pradesh, has submitted that while the main pipelines have been laid, a decision has also been taken by the Municipality to provide each individual household with a separate tap connection and that steps are being taken in that regard. Ms. Makhija has also submitted that the matter is in the process of execution and will take some time to complete.

Ms. Karuna Nundy, learned counsel appearing for Bhopal Group for Information and Action, submits that the said Non-Governmental Organization has been working with the municipal authorities, not only in identifying the areas, but also in trying to expedite the work of laying down the pipelines for supply of fresh drinking water. She also

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submits that though the work is being undertaken, it is progressing at a very slow pace.

Ms. Nundy has also pointed out certain discrepancies indicated in the Chart, which has been made Annexure A-2 to the affidavit filed on behalf of the NGO.

Since, admittedly, steps are being taken to provide the fourteen identified areas and the four additional areas, which have been subsequently identified, with fresh drinking water through pipelines, the only order that we are inclined to pass today is for expedition of the work. Although, we are informed that the Supreme Court Monitoring Committee, which had earlier been appointed, has almost become defunct, as also the local Committees appointed by it in different areas, we are of the view that there should be a Monitoring Committee to oversee the part of the work, which is now being undertaken by the Bhopal Municipality for providing fresh drinking water to the eighteen affected areas near the Plant.

Accordingly, we constitute a Committee for the aforesaid purpose, with the Executive Chairman of the Madhya Pradesh State Legal Services Authority as the Chairperson of the Committee, which will include (1) The Commissioner, Gas Relief and Rehabilitation, (2) The Commissioner, Bhopal Municipality, (3) The Executive Engineer, Bhopal Municipal Corporation, (4) The Member Secretary of the Madhya Pradesh State Pollution Control Board, (5) a member from the Bhopal Group for Information and Action, a person nominated by the Research Foundation for Science, the petitioner in the writ petition itself, and the Member Secretary of the Madhya Pradesh State Legal Services Committee. of the Madhya

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The other Non-Governmental Organizations, who have been assisting in the process of providing fresh drinking water or other activities to provide relief for the people of the different areas, may continue to assist the Committee in the work of implementing the scheme for providing fresh drinking water to the people of the various localities

indicated.

The entire exercise should be completed within three months from the date of communication of this order to the Executive Chairman of the State Legal Services Authority and the Members of the Committee and both the State Government and the Bhopal Municipal Corporation, shall ensure that the work does not suffer or is not obstructed on account of inadequate or insufficient funds.

Let copies of this order be made available to Mr. Sanjay Parikh, learned counsel for the Research Foundation for Science, who is requested to communicate the same to all the concerned authorities and each of the Members of the aforesaid Committee. The Committee, thus appointed, is to submit its report to this Court, with

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regard to the work undertaken in terms of this order, on 13<sup>th</sup> August, 2012, when I.A. No.43 of 2007, along with the other connected applications, are to be listed for further consideration.

Mr. Sanjay Parikh also submitted that a separate interlocutory application has been filed, which is yet to be numbered, in which it has been indicated that a foreign ship, which is alleged to be contaminated, has entered into Indian Waters, though, it has not yet been allowed to berth

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in any of the ports, without taking proper steps for decontamination in the port of export. A copy has been provided to Mr. Ashok Bhan, learned senior counsel appearing for the Union of India and Mr. T.S. Doabia, learned senior counsel, who submits that he is appearing on behalf of the Ministry of Shipping, Government of India. Both, Mr. Bhan and Mr. Doabia, are requested to take instructions on the statements made in the interlocutory application and to inform this Court as to the steps being taken to prevent the ship berthing in any of the ports in India, without following the conditions indicated in the Basel Convention.

The respondents in the interlocutory application will be entitled to file their respective counter affidavits to the same, within six weeks. Rejoinder thereto, if any, may be filed within two weeks thereafter.

Let this interlocutory application, as well as the other connected interlocutory applications, be listed on 13<sup>th</sup> August, 2012, also.

The Convenience File, which had been filed on behalf of the alleged contemnors in the contempt petition filed, be tagged with I.A. No.23 of 2007.

(Chetan Kumar)  
Court Master

(Juginder Kaur)  
Assistant Registrar

**COMPLIANCE STATUS OF HON'BLE SUPREME COURT OF INDIA ORDER DATED**  
**03.05.2012 IN WP 657 /1995 –RESEARCH FOUNDATION OF SCIENCE v UOI**

The status of the work assigned to MPPCB is to monitor the piped water supply to gas affected colonies around Union Carbide India Ltd. (UCIL), Bhopal. Summary of the proceedings of the case pertaining to MPPCB is as follows:-

A. Committee constituted as per Hon Supreme court of India dated 03/05/2012 comprises of following members :-

1. Commissioner, Bhopal Gas Tragedy Relief and Rehabilitation Department.
2. Commissioner , Bhopal Municipal Corporation
3. Executive Engineer, Bhopal Municipal Corporation
4. Member Secretary, MPPCB
5. Member from Bhopal Group for Information and Action
6. Nominated person from Research foundation for Science
7. Petitioner

1. Inspection of gas affected area by Hon Justice K.K.Lahoti , Hon High Court of MP with committee members on dated **7/7/12**. As per the point no 10 of minutes, MPPCB has conducted the monitoring of drinking water network of 18 localities around UCIL premises on **28/7/2012, 30/7/2012, 1/8/2012**, and submit the report vide letter no 1360 dated 8/8/12 to M.P. State Legal Services Authority.
2. Monitoring report of drinking water network of 17 localities collected on **9/8/2012** and results submitted to M.P. State Legal Services Authority on 12/8/2012.
3. Monitoring report of drinking water network of 15 localities collected on **27/8/2012** and results submitted to M.P. State Legal Services Authority.
4. Monitoring report of drinking water network of 16 localities collected on **22/9/2012** and results submitted to M.P. State Legal Services Authority on 05/10/2012. [*some physico –chem parameters like turbidity, hardness, solids, MPN ,Cu,Mn-exceeding the limits of BIS10500*].
5. Monitoring report of drinking water network of 16 localities collected on **09/10/2012** and results submitted to M.P. State Legal Services Authority on 23/10/2012. [*some physico–chem parameters like turbidity, Fe, Mn-exceeding the limits of BIS10500*].

6. Monitoring report of drinking water network of 18 localities collected on **16/11/2012** and results submitted to M.P. State Legal Services Authority on 20/11/2012 .[ *some physico –chem parameters like, Mn-exceeding the limits of BIS10500*].
7. Monitoring report of drinking water network of 16 localities collected on **10/01/2013** and results submitted to M.P.State Legal Services Authority on 12/01/2012 [*all parameters are with the limits of BIS10500*].
8. Monitoring report of drinking water network of 18 localities collected on **09/02/2013** and results submitted to M.P. State Legal Services Authority on 6/3/2013 .[ *some physico –chem parameters like, turbidity-exceeding the limits of BIS10500*].
9. Monitoring report of drinking water network of 18 localities collected on **06/03/2013** and results submitted to M.P. State Legal Services Authority.[ *some physico –chem parameters like solids, chlorides, turbidity,alkalinity, hardness,MPN, -exceeding the limits of BIS10500*].
- 10.Monitoring report of drinking water network of 18 localities collected on **22/03/2013** and results submitted to M.P. State Legal Services Authority .[ *some physico –chem parameters like, turbidity-exceeding the limits of BIS10500*].
- 11.Monitoring report of drinking water network of 27 localities collected on **02/05/2013** and results submitted to M.P. State Legal Services Authority on 14/5/2013 .[ *parameters within the limits of BIS10500*].
- 12.Monitoring report of drinking water network of 8 localities collected on **06/07/2013** and results submitted to M.P. State Legal Services Authority on 30/8/2013.[ *some physico–chem parameters like, turbidity, alkalinity and solids -exceeding the limits of BIS10500*].
- 13.Monitoring report of drinking water network of 17 localities collected on **30/08/2013** and results submitted to M.P. State Legal Services Authority on 13/09/2013.[ *some physico–chem parameters like, turbidity and MPN-exceeding the limits of BIS10500*].
- 14.Monitoring report of drinking water network of 17 localities collected on **26/09/2013** and results submitted to M.P. State Legal Services Authority on 17/10/2013.[ *some physico –chem parameters like, turbidity and MPN-exceeding the limits of BIS10500*].

15. Monitoring report of drinking water network of 09 localities collected on **27/10/2013** and results submitted to M.P. State Legal Services Authority on 20/11/2013. [*parameters within the limits of BIS10500*].
16. Monitoring report of drinking water network of 17 localities collected on **27/11/2013** and results submitted to M.P. State Legal Services Authority on 30/01/2014. [*some physico –chem parameters like, turbidity and MPN-exceeding the limits of BIS10500*].
17. Visit of gas affected area by committee members on 22/03/2014.
18. Monitoring report of drinking water network of 11 localities collected on **27/05/2014** and results submitted to M.P. State Legal Services Authority. [*some physico –chem parameters like, turbidity and MPN-exceeding the limits of BIS10500*].
19. Monitoring report of drinking water network of 16 localities collected on **30/06/2014 & 01/7/2014** [5 localities] and results submitted to M.P. State Legal Services Authority on 21/7/2014. [*some physico –chem parameters like, turbidity and MPN-exceeding the limits of BIS10500*].
20. Visit of gas affected area by committee members on 14/06/2018.
21. Directions of Hon supreme court of India dated 18/07/2018 stated that ‘ *we request the monitoring committee to arrange for and ensure that a report of analysis of the treated water supplied to 42 localities by State approved laboratory* ‘ In this context Board has issued a letter No 108 dated 10/8/18 to State Legal Services Authority , Bhopal that PHED state lab is authorized by State Govt as State Approved lab.
22. Recent meeting was conducted on 07/07/2022 through VC by Hon Justice Shri Sheel Nagu , The Executive Chairman of the committee ,directed to conduct water supply in 42 communities around UCIL premises [agenda related to MPPCB], in compliance of this , supreme court monitoring committee conducted sampling of tap water/piped water /borewell water from 53 locations and report submitted by the MPPCB to MP State Legal Services authority , Jabalpur on 25/8/2022 , summary of monitoring results are as follows :

### **Summary of monitoring results**

As per directions under the WP No 657/95 [Research Foundation for Science v Union of India & Other] from the Hon'ble Executive Chairman, M.P. State Legal Services Authority, Jabalpur vide letter No 2058 dated

14/07/2022 following water samples were collected by members of Supreme Court Monitoring committee from 20 to 22/07/2022.

Date:- 20/07/2022

S. No	Description of samples	Numbers
1	Tap water from the colonies around UCIL premises	19
2	Surface water of solar evaporation pond	01

Date:- 21 & 22/07/2022

S. No	Description of samples	Numbers
1	Tap water from the colonies around UCIL premises	29
2	Bore well water from colonies around UCIL premises	04
	<i>Total Number of samples</i>	53

Received samples were analysed for physico-chemical, metals and organics . The analysis results reveals :

**Physico-chemical parameters** :- Analysed parameters in tap water samples supplied to defined localities are meeting the acceptable limits of drinking water standard IS 10500:2012 except for colour and turbidity of some localities.

Parameters such as color, turbidity, TDS, chlorides, alkalinity, hardness, fluoride, calcium and magnesium are exceeding the acceptable limits of drinking water standard IS 10500:2012 in some Bore well/ tube well samples .

**Heavy metals** :- Some of the heavy metals such as copper, iron , zinc & manganese were detected in tap water, bore well and tube well samples , the results are within the acceptable limits of drinking water standard ISO 10500:2012 .

**Organic compounds** :- Pesticides analysis such as HCH,DDT,Endosulphan , Aldrin and dieldrin were carried out in all the collected samples, these pesticides were not detected in any samples.

In bore well and tap water samples these pesticides along with Polyaromatic hydrocarbons [PAH] such as Naphthalene and Tri halomethanes [THMs] such as Chloroform / Trichloromethane, Bromodichloromethane and Bromoform were analysed, all such parameters were not detected.

**Details of tap water samples collected in colonies around UCIL premises**

Date of sample collection:- 20-21/July/2022

Sample collected by- Monitoring Committee appointed by Hon'ble Supreme Court of India in Research Foundation of Science Vs Union of India WP 657 /1995

<b>Sample number</b>	<b>Description</b>
Date of collection	<b>20/07/2022</b>
1.	Tap water from house of Sh Afsar kabadi, Sunder Nagar
2.	Tap water from house of Sh Iyazuddin and TajKhan, H.No. 39,Sunder Nagar
3.	Tap water from house of Sh Mohmad Altaf,H.No.122, Shahin colony
4.	Tap water from house of Sh Sabir Bhai, H.No.19, Shaheen colony
5.	Tap water from house of Sh. Aziz-ul-rehman , H.No 1&2,Mazid -el -e Aziz
6.	Tap water from house of Ms Parva Rayez ,H.No.8, Mazid-el-e-Aziz
7.	Tap water from house of Ms Simran Thakur, H.No 1853, New Block, Kaichi, Chola.
8.	Tap water from house of Sh Maqbul Miyan, H.No.1686, New Block, Kanchi Chola, Namak wali Gali
9.	Tap water from house of Ms Ganga Mehra, H.No.198, Gali No 5, Prem Nagar
10.	Surface water of Solar Evaporation Pond
11.	Tap water from house of Ms. Aziza B, H.No 218, Annu Nagar
12.	Tap water from house of Sh Sabir Querishi, H.No,222, Nawab colony
13.	Tap water from house of Sh Sunil Gupta, H.No.101, Preet Nagar
14.	Tap water from house of Ms Pana Bai Chouraseya , H.No.651, Shiv Nagar, Phase III
15.	Tap water from house of Sh Rafiq Bhai, H.No. 779, Bluemoon colony
16.	Tap water from house of Sh Arif Khan, H.No1, Dayanand Sunder Nagar
17.	Tap water from house of Sh Nafeez Khan, H.No.991, New Arif Nagar

18.	Tap water from house of Sh Roop Singh, H.No.221, Ram Nagar
19.	Tap water from house of Sh babul al khuswah, H.No 41, Nishatpura
20.	Tap water from house of Sh Umesh Gujar, H.No.2, Nagar Nigam Colony
Date of collection	<b>21/07/2022</b>
21.	Tap water from house of Sh Naim, H.No. 123, Phuta Makbara
22.	Tap water from house of Ms Anwari, H.No,24, Rajgarh Colony, Chola Road
23.	Tap water from house of Sh Sumeet Kumar, Chawaria, H.No, 852, Risaldar Colony [Karim baksha, Chola Road]
24.	Tap water from house of Sh Ashok, Shakti Nagar, Chola Road
25.	Tap water from house of Sh Mubeen , H.No 445, JP Nagar
26.	Tap water from house of Sh Ashok Pal, H.No.193, Green Park Colony
27.	Tap water from house of Sh Srichand Lohera , H.No. 25A, Sant kawarram colony
28.	Tap water from house of Ms Shahida B, H.No.1363, Atal Ayub Nagar
29.	Tap water from house of Sh Sayed H.No. 381, karembaksha Colony
30.	Tap water from house of Sh Daram Singh, Ekta Nagar
31.	Tap water from house of Sh Raju Khushwah H.No.1463, Dulichand ka bagh
32.	Tap water from house of Sh Devraj Goswami, Juggi No 1, Timber Market
33.	Tap water from house of Sh Anirudha Nath, H.No. 3, Gali No 19, Navjeevan Colony
34.	Tap water from house of Sh Pankaj Shrivastava, H.No.95, Gali No2, Chola Mandir
35.	Tap water from house of Ms Prem Bai, H.No.15, Shankar Nagar
36.	Tap water from house of Ms Sheela Bai, Juggi No9, Udiya basti
37.	Tap water from house of Sh Hariom, H.No.304, Chandbadi
38.	Tap water from house of Ms Savitri Rathod, H.No.309,

	Chandbadi
39.	Tap water from house of Ms Kamla bai, H.No,78, Gareeb Nagar
40.	Tap water from house of Sh Raguvir, Mehra, H.No.85, Pratap Nagar
41.	Tap water from house of Ms kamala bai, H.No. 139, Gali No6, Laxmi Nagar
42.	Tap water from house of Sh Bhojraj, H.No.272/73, Chandan Nagar
43.	Tap water from house of Ms Sunita sahu, H.No.01, Chouksey Nagar
44.	Tap water from house of Sh Sohel Khan, H.No.8, Rambha Nagar
45.	Tap water from house of Sh Harisingh Ahirwar, H.No.797, Kalyan Nagar
46.	Tap water from house of Ms Rajkumari Dixit, H.No.55, Shivnagar Phase-I
47.	Tap water from house of Sh Mohit Visvakarma, H.No 73, Shiv Nagar, Phase-II
48.	Tube well of Sh Deepak Saini, Housing Board Colony, Plot No-5, Karond
49.	Tube well water stored in overhead tank of Sh Pradeep Maithil, Big Discount Market, Plot No T-70, Rajendra Nagar Road, Krishna Nagar
50.	Tube well , Nagar Nigam Colony, kazi camp
51.	Open well water stored in tank of M/s Ramco Car Washing Centre, Pulighar Bus Stand, Berasia road.
Date of collection	<b>22/07/2022</b>
52	Tap water from house of Neelam Khuswah, H.No 31 gali no 7, Dwarka nagar
53	Tap water from house of Geeta , H.No 1, Gali No 2, Krishna nagar

DS, Env.

भारत सरकार  
GOVT. OF INDIA

जल शक्ति मंत्रालय  
MINISTRY OF JAL SHAKTI

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
DEPT. OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
केंद्रीय भूमिजल बोर्ड, उत्तर मध्य क्षेत्र, ब्लॉक-1, चौथी मंजिल, पर्यावास भवन, जेल मार्ग, भोपाल - 462011  
Central Ground Water Board, North Central Region, Block-1 Fourth Floor, Paryavas Bhawan, Jail Road, Bhopal-462011

No.43-1/CGWB/NCR/TS-

176

जनवरी 02, २०२४

प्रति,

श्री चन्द्र मोहन ठाकुर, आई.ए.एस.,  
सदस्य सचिव,  
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,  
पर्यावरण परिसर, ई-५, अरेरा कॉलोनी,  
भोपाल - ४६२०११.

M.P. Pollution Control Board  
BHOPAL M.P.  
E/No.: 1799405  
Date: 11/1/24

विषय: माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण ओ ए 732/2023 (PB) ("Battling water woes इन land of Tragedy") के अंतरगत पारित नोटिस दिनांक ०७.१२.२०२३ के संबंध में।  
संदर्भ: आपके पत्र क्रमांक ३६३८/विधि/एनजीटी/(PB)/प्रनिबो/२०२३ दिनांक २०.१२.२०२३.

महोदय,

उपरोक्त विषयान्तर्गत माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण ओ ए 732/2023 (PB) के अंतर्गत नोटीस के संबंध में यह सूचित किया जाता है की केंद्रीय भूमिजल बोर्ड, उत्तर मध्य क्षेत्र, भोपाल द्वारा एक विशेष अध्ययन यूनियन कार्बाइड इंडिया लिमिटेड, भोपाल के आसपास के क्षेत्र में भूजल की गुणवत्ता का आकलन लिए दुबारा शुरू किया है। इस के अंतरगत ३६ (36) नमूने (भूजल की) एकत्रित किए गए, जिनमें से 15 नमूने उथले कुओं से और 21 गहरे जलस्रोतों से हैं।

एकत्र किए गए नमूनों में भारी धातुओं और अन्य विषाक्त पदार्थों की उपस्थिति का पता लगाने के लिए 14 बुनियादी मापदंडों के लिए महत्वपूर्ण रासायनिक विश्लेषण किया जा रहा है। रासायनिक विश्लेषण पूरा होने पर, निष्कर्षों को सभी संबंधित एजेंसियों को एक रिपोर्ट में प्रस्तुत किया जाएगा।

सादर,

(अशोक कुमार बिस्वाल)  
क्षेत्रीय निर्देशक

प्रतिलिपि:

- निज सचिव, प्रमुख सचिव, म.प्र.शासन, पर्यावरण विभाग मंत्रालय, वल्लभ भवन, भोपाल की और सूचानार्थ।
- डॉ अलोक कुमार सक्सेना, मुख्य रसायनज्ञ, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल प्रभारी अधिकारी को सूचनार्थ।

D.E.(L)

श्री प्रकाश परेन

(अशोक कुमार बिस्वाल)  
क्षेत्रीय निर्देशक

12/1/24



**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
ORIGINAL APPLICATION NO. 03/2024  
(NGT(PB) OA No. 732 OF 2023)**

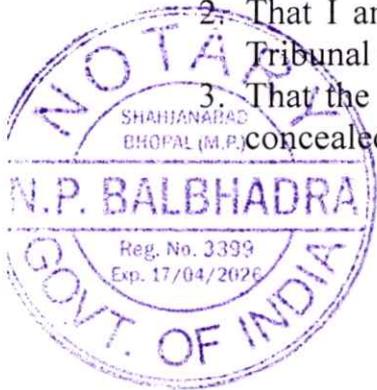
**IN THE MATTER OF:**

**In re: News item appearing in The Hindu dated 03.12.2023 titled "Battling water woes in land of tragedy"**

**AFFIDAVIT**

I, Alok Kumar Saxena, S/o Late Shri Devendra Saxena, Chief Chemist, MPPCB and Officer-in-Charge, office at E-5, Arera Colony, Paryavaran Parisar, Bhopal, Madhya Pradesh 462016 do hereby solemnly affirm on oath as under:

1. That I am Officer in Charge for Madhya Pradesh Pollution Control Board in the present matter, and am fully conversant with the facts of the case and hence competent to swear on this affidavit.
2. That I am filing a Reply in the aforementioned matter before the Hon'ble Tribunal the contents of which are true and correct and no material fact.
3. That the contents of the Reply are true and correct and no material fact is concealed or suppressed.



**DEPONENT**

**डॉ. आलोक सक्सेना**  
मुख्य रसायनज्ञ  
केन्द्रीय प्रयोगशाला  
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

**VERIFICATION**

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct.

Signed and verified on this 15<sup>th</sup> Day of January 2023 at Bhopal (MP)

**IDENTIFIED BY ME**

SIGNATURE [Signature]  
NAME PRANJAL PANDEY, ADVOCATE  
ADDRESS F-3, VIDHYA VINAR  
BHOPAL (9340657/20)

**ONLY AFFIRMED BEFORE  
ME BY THE WITHIN NAMED**  
01 15/01/2024 -  
**N. P. BALBHADRA**  
**NOTARY-ADVOCATE**  
**SHAHJANABAD, BHOPAL (M.P.)**

**DEPONENT**

**डॉ. आलोक सक्सेना**  
मुख्य रसायनज्ञ  
केन्द्रीय प्रयोगशाला  
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

**VAKALATNAMA**  
 [Rule 4(1) of the Rules framed under Advocates Act, 1961]  
**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONE BENCH, BHOPAL**  
**ORIGINAL APPLICATION NO. 03/2024 (PBOA: 732/2023)**

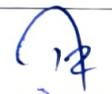
**IN THE MATTER OF:**

**In re: News item appearing in The Hindu dated 03.12.2023 titled "Battling water woes in land of tragedy"**

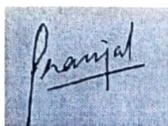
I/We/Appellant/Claimant/Petitioner or Defendant/Respondent/Non-Applicant named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/ them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/ them as if done by me.

In witness whereof I/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me /us this..... day of .....2024.

**PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA**

Name & Fathers Name	Registered Address	E-Mail Add & Telephone (If any)	Status in case	Signature/ Thumb
Alok Kumar Saxena, S/o Late Shri Devendra Saxena, Chief Chemist, MPPCB	E-5, Arera Colony, Paryavaran-Parisar, Bhopal, Madhya Pradesh 462016	0755-2464428 aloksan13@yahoo.com	Officer-in-Charge	 डॉ. अलोक सक्सेना मुख्य रसायनज्ञ केन्द्रीय प्रयोगशाला म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

Accepted

Name & Enrollment. No.	Address (If any) E-Mail Add.	Telephone (If any)	Full Signature
PARUL BHADORIA MP 1587-2012	parul.bhadoria04@gmail.com	8085977111	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	

SHIVAM DWIVEDI  
MP 2857-2023

advshivamdwwivedi20@gmail.com

8878471359

